

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 11/TT/2021

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for 04 (four) numbers of assets under the Transmission System associated with System Strengthening-XXXI (Part-B) in the Northern Region.
- Date of Hearing** : 31.8.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 17 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri Neeraj Kumar Verma, NTL
Shri Vijayanand Semletty, NTL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of the following assets under the Transmission System associated with System Strengthening – XXXI (Part-B) in the Northern Region:
- Asset-I:** 2 Numbers of Line bays at Amritsar 400/220 kV Sub-station;
- Asset-II (a):** 2 Numbers of 400 kV Line bays at Malerkotla GIS 400/220 kV Sub-station;
- Asset-II (b):** 2 Numbers of 400 kV Line bays at Malerkotla GIS 400/220 kV Sub-station and
- Asset-III:** 2 Numbers 400 kV Line bays at 400/220 kV GIS Sub-station at Kurukshetra.
- b. The assets were put into commercial operation during 2014-19 tariff period. The tariff of the 2014-19 tariff period for Asset-I, Asset-II(a) and Asset-II(b) was allowed vide order dated 30.11.2017 in Petition No. 60/TT/2017 and for Asset-III, it was allowed vide order dated 7.1.2020 in Petition No. 61/TT/2018.



- c. COD for Asset-I, Asset-II(a) and Asset-II(b) was claimed as 1.12.2016. However, the Commission approved the COD of Asset-I and Asset-II(a) as 3.4.2017 and approved COD of Asset-II(b) as 18.1.2017. The Commission condoned the time over-run from 4.11.2016 to COD in respect of the said three assets in order dated 30.11.2017 in Petition No. 60/TT/2017. IDC and IEDC for the period of mismatch have been bilaterally billed on NRSS-XXXI (B) Transmission Ltd. (NTL) as the TBCB line under the scope of NTL has not been put into commercial operation.
 - d. COD for Asset-III was approved by the Commission as 1.12.2016 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations vide order dated 7.1.2020 in Petition No. 61/TT/2018.
 - e. IDC, IEDC and other transmission charges were supposed to be levied on NTL in terms of the Commission's order dated 30.11.2017 in Petition No. 60/TT/2017. The Petitioner has not claimed the same in the tariff calculations and not reflected in the Auditor's certificate as the same has been billed to NTL. As Appeal No. 14/2019 was filed by NTL before APTEL against the said order, the billed amount has not been realized as on date. Now, APTEL has remitted back Petition No. 60/TT/2017 to the Commission for re-consideration.
 - f. NTL has preferred another appeal vide APTEL Reference No. DFR/19 of 2020 aggrieved with the Commission's order dated 7.1.2020 in Petition No. 61/TT/2018 as the COD for Asset-III was allowed by the Commission and the transmission charges were to be borne by NTL.
 - g. Based on the APTEL's decision in DFR/19 of 2020 and order of the Commission in remitted back Petition No. 60/TT/2017, IDC and IEDC calculations will be submitted.
 - h. The information sought vide technical validation letter, including details of Additional Capital Expenditure, Form-5, Form-12A and Form-13 has been filed vide affidavit dated 6.8.2021.
 - i. None of the Respondents have filed reply in the matter.
3. The representative of NTL submitted that its prayer regarding extension of COD due to occurrence of force majeure and change in law events is pending before the APTEL/ Commission and, therefore, additional liability of IDC and IEDC and transmission charge may not be levied on NTL.
4. The Commission directed the Respondents, including NTL to file its reply in the matter on affidavit by 24.9.2021 and the Petitioner to file rejoinder, if any, by 8.10.2021. The Commission directed the parties with the above directions within the specified timeline and observed that no extension of time will be allowed.
5. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

